

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench

Court – I

Service Tax Appeal No. 176 of 2009

(Arising out of Order-in-Original No.25/2008 dt.28.11.2008 passed by CCCE & ST,
Hyderabad - II)

E Seva

O/o The Commissioner of EDS MCH Building,
Road No.7, Banjara Hills, Hyderabad – 500 034

.....Appellant

VERSUS

**Commissioner of Customs, Central Excise
& Service Tax, Hyderabad - II**

Kendriya Shulk Bhavan, LB Stadium Road,
Basheerbagh, Hyderabad – 500 004

.....Respondent

and

Service Tax Appeal No. 1136 of 2010

(Arising out of Order-in-Appeal No.16/2010 (H-II) ST dt.24.02.2010 passed by CCCE & ST
(Appeals-II), Hyderabad)

E Seva

O/o The Commissioner of EDS MCH Building,
Road No.7, Banjara Hills, Hyderabad – 500 034

.....Appellant

VERSUS

**Commissioner of Customs, Central Excise
& Service Tax, Hyderabad - I**

Kendriya Shulk Bhavan, LB Stadium Road,
Basheerbagh, Hyderabad – 500 004

.....Respondent

Appearance

Shri P. Makrandh, Advocate for the appellant.

Shri V.R. Pavan Kumar, Authorized Representative for the respondent.

Coram:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30256-30257/2020

Date of Hearing: 23.01.2020

Date of Decision: 23.01.2020

[Order per: Dr. D.M. MISRA]

1. The counsel for the appellant submitted that they have opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeals are dismissed as deemed to be withdrawn as per section 127(6) of the Finance Act (No.2), 2019.

(Dictated and pronounced in open court)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

Veda